## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.224/AT/2023

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 334 MW Solar Power Plants connected to the Interstate Transmission System linked with Setting-up of Solar Manufacturing Plant, Selected through Competitive Bidding Process as per the Guidelines dated 3.8.2017 of the Central Government as amended from time to time and interpreted and modified by the Central Government vide subsequent communications.

Date of Hearing : **18.10.2023** 

- Coram : Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Azure Power India Private Limited and 5 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI Ms. Srishti Khindaria, Advocate, SECI Shri Hemant Singh, Advocate, AGETSAL Shri Lakshyajit Singh, Advocate, AGETSAL Shri Harshit Singh, Advocate, AGETSAL Ms. Lavanya Panwar, Advocate, AGETSAL Shri Shaurya Kumar, Advocate, AGETSAL Shri Chetan Garg, Advocate, AGETSAL Ms. Nikita Choukse, Advocate, BEST Shri Akash Lamba, Advocate, BEST Shri Ravi Sinha, AGETSAL

## Record of Proceedings

During the course of the hearing, the learned counsel for Respondent No. 4, AGETSAL and the learned senior counsel for the Petitioner, SECI made their respective submissions primarily on the aspect of the recognition of the "Change in Law" events at the stage of adoption of tariff.

2. Considering their request, the Commission permitted the Petitioner and Respondent No.4 to file their respective written submissions, if any, within two weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

-/Sd (T.D. Pant) Joint Chief (Law)